

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.46/RP/2022**

- Subject : Review Petition under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with the applicable provisions of law, seeking review of the Order dated 23.08.2022 passed by this Commission in Petition No. 373/MP/2019 in light of the error apparent on the face of the record.
- Date of Hearing : **30.5.2023**
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Adani Solar Energy Jodhpur Five Private Ltd. (ASEJFPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) & Anr.
- Parties Present : Shri Mohd. Munis Siddique, Advocate, ASEJFPL  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the Respondent, SECI has filed its reply recently and the Petitioner may be permitted some time to file its rejoinder.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder within two weeks.
3. The Review Petition shall be listed for hearing on 28.7.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**